

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

32.

C.P. (IB)/1132(MB)2022

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **28.06.2024**

NAME OF THE PARTIES: Punjab National Bank International Limited
Vs.
Chitrasen Nagnath Gulave

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. None present for the Financial Creditor. Mr. Yahya Batatawala, Ld. Counsel for the Personal Guarantor present through VC.
2. Record file shows that on the last occasion i.e. on 15.05.2024, there is no representation on behalf of the Financial Creditor. Today also, when the matter was called twice, no representation on behalf of the Financial Creditor. Final opportunity is given to the Financial Creditor to appear and argue their case on the next date of hearing, failing which the matter will be decided on merits.
3. List this matter for further consideration on **19.08.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)